

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No.306/2011

Date of decision:24.02.2012

**HON'BLE Mr. JUSTICE SHIV CHARAN SHARMA, JUDICIAL MEMBER,
HON'BLE Mr. SUDHIR KUMAR, ADMINISTRATIVE MEMBER.**

Ghanshyam Singh S/o Shri Mangi Lal, aged 53 years, Refrigerator Mechanic HS, in the office of Garrison Engineer, Air Force, Jaisalmer, R/o Chhadidarpada, District Jaisalmer.

: Applicant

Mr. Vijay Mehta, counsel for applicant.

Versus

1. Union of India, through the Secretary, Ministry of Defence, Raksha Bhawan, New Delhi.
2. Commander Works Engineer, Air Force, MES Jodhpur.
3. Garrison Engineer, Air Force, Jaisalmer.

.....Respondents

**Mr. Ankur Mathur, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.**

ORDER (ORAL)
Per Justice S.C. Sharma, Judicial Member

The instant O.A. has been filed by the applicant for seeking following relief(s):-

"The applicant prays that the respondents may kindly be directed to forthwith make fixation and to make payment of financial up gradation of second ACP in compliance of order Annexure-A/7 to the applicant. Interest at the rate of 18% may kindly be awarded to the applicant on the due amount. Costs may also be awarded to the applicant."

2. We have heard Shri Vijay Mehta, Advocate for applicant and Shri Ankur Mathur, brief holder of Shri Vinit Mathur, Advocate for respondents, and perused the entire facts of the case. Later on, the learned counsel for the applicant stated that he wants to withdraw the O.A. He has also argued that the respondents assured to redress his grievances departmentally subject to

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withdrawing of the O.A. Learned proxy counsel for the respondents stated that he is not concerned with the assurance given by the respondents, but otherwise he has no objection. Hence, the prayer for withdrawing of the O.A. may be allowed.

3. Therefore, the applicant's advocate is permitted to withdraw the O.A.. Accordingly, the O.A. is dismissed as withdrawn. No order as to costs.



[Sudhir Kumar]
Administrative Member

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[Justice S.C. Sharma]
Judicial Member